

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

CCP 369/92 in Date of decision: 8.4.1993.
OA 2089/88

All India RMS Supdts and Inspectors Assn. ... Petitioner.

Versus

Shri S.K. Parthasarthy,
Secretary,
Ministry of Communications,
New Delhi. . . . Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER (A).

For the Petitioner. ...Shri Sant Lal,
Counsel.

For the Respondents. Shri M.L. Verma,
Counsel.

JUDGEMENT (ORAL)
(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The upgradation orders have since been made and the learned counsel for the respondents Shri M.L. Verma submitted that they will be given effect to and the orders regarding posting in the upgradation posts in Delhi will be passed within two weeks. We record the said statement. In the light of these events, Shri Sant Lal, learned counsel for the petitioner, submitted that these proceedings may be dropped. We order accordingly.

(B.N. Dhoundiyal)

Member (A)

(V.S. Malimath)

Chairman